

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 150/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th February 2018, 10.30 A.M

Name of the Company	S A Iron & Alloys (P) Ltd.-Vs- Hari Machines Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Abhishek Sekdar Operational Creditor
Advocate Abhishek Sekdar 20.02.18

S.K. Singhi Adv.
Riti Basu Adv.
Subhadeep Basak Adv.

} Corporate Debtor

ORDER

For S.K. Singhi & Co.
20/02/18

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel appearing on behalf of the Corporate Debtor prays for adjournment. Ld. Counsel for the Operational Creditor filed Affidavit of Service which may be kept on record. Ld. Counsel for the Corporate Debtor is directed to file Vakalatnama and Board Resolution within three days and reply be filed within seven days with a copy to the opposite party. Thereafter, rejoinder, if any, be filed within seven days with a copy to the opposite party. List for admission on 02.04.2018.

Sd

(Jinan K.R.)
Member (Judicial)

Sd

(V.P. Singh)
Member (Judicial)